

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 104**

IA-141/2024

**In**

**IB-220(ND)/2023**

**IN THE MATTER OF:**

Bank of Maharashtra

.... Petitioner/Applicant

Vs.

Mr. Bhupinder Pal Singh

.... Respondent

**Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : CS Gaurav Joshi  
For the PG : Mr. Abhishek Naik Adv.

**ORDER**

**IA-141/2024**

CS Gaurav Joshi appears for the Resolution Professional.

Ld. Counsel appearing for Personal Guarantor has fairly submitted that the Personal Guarantor admits the liability.

We direct the Personal Guarantor to file an affidavit to that effect within 10 days.

List the matter for arguments **on 06.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**